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F. No. 13-79/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-79/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

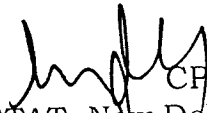
Please refer to RTI application of Shri/Smt. P. J. Joseph (No. NIL dated 13.12.2018) received in this office on 17.12.2018, under RTI Act 2005, the information received from **AR (Admin)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

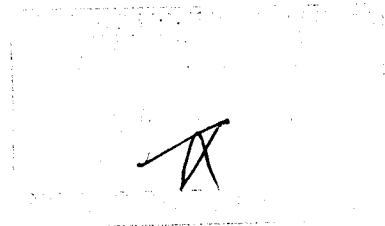
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 04.01.2019

To:

1. Sh. P.J. Joseph, Sr. PS
CESTAT, Jai Centre, 4th Floor,
P.D. Mello Road, Masjid Bunder East,
Mumbai-400009





F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण
पश्चिमी खण्ड – २, रामकृष्णपुरम, नई दिल्ली – 110066
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi – 66

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dated : 03.01.2019

I.D. No. 13-79/2018

Administration Section

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application dated 13.12.18 filed by Sh. P. Joseph, SPS, CESTAT, Mumbai in CPIO I.D. No. 13-79/2018 dated 18.12.18 and subsequently remainder dated 03.01.19, the information sought by the applicant under RTI Act 2005.

In this regard, it is informed that the applicant has asked certain records for the year 2001, 2002 etc. which are very old and dealt file has already been closed. The said file/records are not traceable at present. Required Information will be provided as soon as records/file will be traced.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.


3.1.19

(Mukesh Gupta)
Assistant Registrar(Admn.)

To
CPIO/Accounts Officer. , C.E.S.T.A.T., N. Delhi.




03/01/19

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Reminder

F. No. 13-79/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066


CPIO ID No. 13-79/2018.

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. P. J. Joseph (No. NIL dated 13.12.2018) received in this office on 17.12.2018, under RTI Act 2005 and CPIO ID No. 13-79/2018. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 18.11.2018 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.


CPIO
CESTAT, New Delhi
Date: 03.01.2019

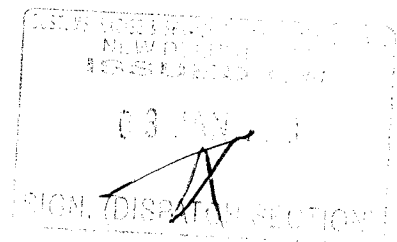
To:

1. AR (Admin)



Copy to: (For Information)

1. Sh. P.J. Joseph, Sr. PS
CESTAT, Jai Centre, 4th Floor,
P.D. Mello Road, Masjid Bunder East,
Mumbai-400009





(3)

F. No. 13-79/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-79/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

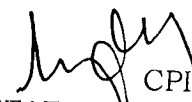
Please refer to RTI application of Shri/Smt. P. J. Joseph (No. NIL dated 13.12.2018) received in this office on 17.12.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-79/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 31.12.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.


CPIO
CESTAT New Delhi
Date: 18.12.2018

For Compliance to:


1. A.R (Admin.)

Copy to: (For Information)

1. Sh. P.J. Joseph, Sr. PS
CESTAT, Jai Centre, 4th Floor,
P.D. Mello Road, Masjid Bunder East,
Mumbai-400009

19 DEC 2018

o/c


18/12/18



**APPLICATION UNDER SECTION 6 OF THE RIGHT TO
INFORMATION ACT, 2005**

CPIO ID No. - 1379/2018

Date: 13/12/2018

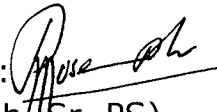
To:

The CPIO
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2
R.K. Puram, New Delhi - 110 066

1.	Name of the Applicant	P.J. Joseph, Sr. PS
2.	Address	CESTAT, Jai Centre, 4 th Floor, P.D'Mello Road, Masjid Bunder East, Mumbai - 400 009
	Phone	9869423744
3.	Whether a Citizen of India	Yes
4.	Particulars of information required	a) Kindly provide a copy of letter sent to the Manager of Employment News for publishing advertisement for filling-up of the post of Sr.PS in CESTAT in the year 2001 (Advertisement appeared in the Employment News 6-12 October 2001), 2002, 2003 & 2006 along with it's detailed terms and conditions and eligibility criteria for the said post. b) Also provide a certified copy of order passed by the Hon'ble President in the matter of Shri A Sudhakaran, Sr. PS of CESTAT, Mumbai in consequence to matter remanded by the Hon'ble CAT, Mumbai Bench.
	I state that information sought is covered under RTI Act and does not fall within the exemptions contained in Sections 8 or	

1379/2018
17/12/18

	9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office.
	A post order No.42F 596950 for Rs.10/- towards payment of fee is enclosed herewith.
	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature: 
(P.J. Joseph, Sr. PS)
Tel: 9859423744

Place: Mumbai